



2026:AHC:48576

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6144 of 2026

Mohammad Akamal

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vipul Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite parties to notice and keeping this petition pending before this Court. However, in case the opposite parties feel aggrieved by the order their right to seek modification/variation of the order is being kept reserved.

3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.3/Tehsildar, Judicial, Tehsil-Sagari, District Azamgarh to decide the RST No.7803 of 2023, Computerized Case No. T202315060707803(Muhammad Akamal vs. Shaukat Ali) under Section 34 of U.P. Revenue Code, 2006 expeditiously.

4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.

5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.3/Tehsildar, Judicial, Tehsil-Sagari, District Azamgarh to decide the aforesaid case ***strictly in accordance with law most expeditiously and preferably within a period of three months***

from the date of production of certified copy before the Court below but without granting unnecessary adjournment unless there is no legal impediment.

March 9, 2026
P.P.

(Prakash Padia,J.)